

1986-87. [Placed In Library. See No. LT-7221/89]

Employees Deposit Linked Insurance (Amendment) Scheme, 1988 and Employees Family Pension (Second Amendment) Scheme, 1988

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RADHA KISHAN MALAVIYA): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees Provident Funds and Miscellaneous Provisions Act, 1952—

(i) The Employees' Deposit Linked Insurance (Amendment) Scheme, 1988 published in Notification No. G.S.R. 945 in Gazette of India dated the 3rd December, 1988.

(ii) The Employees' Family Pension (Second Amendment) Scheme, 1988 published in Notification No. G.S.R. 946 in Gazette of India dated the 3rd December, 1988. [Placed in Library. See No. LT—7222/89]

SHRI ASUTOSH LAW (Dum Dum): Three murders of elected representatives including an M.P. have taken place in West Bengal within the last two months and nobody has been arrested. There is widespread violence. There are the reports in the newspapers. Home Minister should make a statement.

MR. SPEAKER: The hon. Member will bear in mind that this is a State subject and I am helpless to do anything. You must bear in mind the rules that you have made.

(Interruptions)

MR. SPEAKER: Now Mr. Krupasindhu Bhoi

12.10 1/2 hrs.

ASSENT TO BILLS

[English]

SECRETARY-GENERAL: Sir, I lay on the Table the following four Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 7th December, 1988:—

(1) The Tamil Nadu Appropriation (No. 3) Bill 1988.

(2) The Punjab Appropriation (No. 3) Bill, 1988.

(3) The Forest (Conservation) Amendment Bill, 1988.

(4) The Appropriation (No. 5) Bill, 1988.

2. Sir, I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha of the following nine Bills passed by the Houses of Parliament during the last sessions and assented to since a report was last made to the House on the 7th December, 1988:

(1) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1988.

(2) The Monopolies and Restrictive Trade Practices (Amendment) Bill, 1988.

(3) The Commissions of Inquiry (Amendment) Bill, 1988.

(4) The Banking, Public Financial Institutions and Negotiable Instruments Laws (Amendment) Bill, 1988.

[Secretary-General]

- (5) The Sixth Schedule to the constitution (Amendment) Bill, 1988.
- (6) The National Highways Authority of India Bill, 1988.
- (7) The Constitution (Sixtieth Amendment) Bill, 1988.
- (8) The Representation of the People (Amendment) Bill, 1988.
- (9) The Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 1988.

12.11 1/2 hrs.

RAILWAY CONVENTION COMMITTEE**Thirteenth report****[English]**

SHRI SUBHASH YADAV (Khargone): Sir, I beg to present Thirteenth Report (English and Hindi versions) of the Railway Convention Committee on 'Rate of Dividend for 1989-90 and other ancillary matters'.

12.12 hrs.

MATTERS UNDER RULE 377**[English]**

MR. SPEAKER: Now the House will take up matters under Rule 377.

- (i) Demand for amending the mines and Minerals (Regulation and Development) Act so as to include only atomic minerals and precious metals in the first schedule thereof

DR. KRUPASINDHU BHOI (Sambalpur): The Mines and Minerals (Regulation and Development) Act and Mineral

Concession rules which govern the grant of prospecting licences and mining leases for different minerals have been amended. The amendments have concentrated power with the Central Government and taken away the residual powers which the State Governments had in the matter of grant and regulation of mineral concessions. The minerals like dolomite, limestone, bauxite, gypsum, kyanite and silimanite etc which were under the control of the State Governments have been taken out of their purview and included in the first schedule. For systematic and expeditious development of the mineral resources in the country, it is essential that the minerals included in the first schedule are confined only to atomic minerals and precious metals. The State Governments should be fully empowered to grant and regulate the mineral concessions in respect of all other minerals.

I request that a comprehensive legislation amending the existing Mines and Minerals (regulation and Development) Act be introduced in the House at an early date.

[Translation]

- (ii) Demand for electronic telephone exchanges in Palghat district of Kerala

*SHRI V.S. VIJAYARAGHAVAN (Palghat): Electronic exchanges have not yet been set up in the Palghat district of Kerala. This district where there are many Central Undertakings, is still very backward in respect of telephone facilities. Many of the important tourist centres of the State are located in Palghat. Moreover, this district plays a very important role in the economic development of the State. Besides, the hilly areas of Palghat are inhabited by Adivasis and this is the biggest tribal block in the State. Therefore, it is imperative that the telephone facilities are augmented there and the telephone system is modernised.

I, therefore, request the Government to take immediate steps to set up electronic

*Translation of the matter Originally raised in Malayalam.